

Open Court

**Central Administrative Tribunal  
Allahabad Bench, Allahabad**

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**Original Application No. 382 of 2006**

Allahabad, this the 27<sup>th</sup> day of August, 2009

**Hon'ble Mr. Ashok S. Karamadi, Member (J)**  
**Hon'ble Mr. S.N. Shukla, Member (A)**

Ganesh Pratap Singh, S/o Shri R.P. Singh, Aged about 41 years,  
Resident of Village & Post Kotwa, District: Allahabad.

**Applicant**

**By Advocate: Sri S.S. Sharma**

**Vs.**

1. Union of India through The General Manager, North Central Railway, Headquarters Office, ALLAHABAD.
2. The General Manager, North Central Railway, Headquarters Office, ALLAHABAD.
3. The Divisional Railway Manager, North Central Railway, DRM Office, ALLAHABAD.
4. The Senior Divisional Commercial Manager, North Central Railway, DRM Office, ALLAHABAD.

**Respondents**

**By Advocate: Sri Anil Kumar**

**O R D E R**

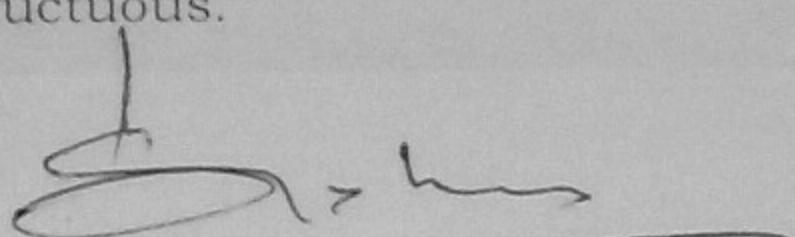
**By Hon'ble Mr. Ashok S. Karamadi, J.M.**

Heard Sri S.S. Sharma, learned counsel for the applicant and Sri Anil Kumar, learned counsel for the respondents. Learned counsel for the respondents states that the relief sought for in this application does not survive for further consideration. This application is filed seeking direction to the respondents to give permission to the applicant to appear in the test to be held on 15.04.2006, learned counsel for the respondents states that since the respondents have cancelled the Written Test, which was notified



earlier, therefore relief sought for by the applicant does not survive for further consideration.

2. In view of the above, we do not find that any relief can be granted to applicant. Accordingly O.A. stands dismissed as having become infructuous.



[**S.N. Shukla**]  
Member 'A'



[**Ashok S. Karamadi**]  
Member 'J'

/M.M/